

**GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES**

**RAJYA SABHA  
UNSTARRED QUESTION No. 111  
TO BE ANSWERED ON 17-07-2017**

**Visits by teams of NMC**

**111. SHRI D. RAJA:**

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that petitions have been made to the National Monitoring Committee (NMC) that tribals and dalits have been displaced and evicted for huge projects and dams;
- (b) the details of the visits by NMC outside Delhi during 2016-17 and between the 1st April, 2017 and 20th June, 2017;
- (c) the details of the composition of these teams; and
- (d) whether public was kept in the dark about such visits?

**ANSWER**

**MINISTER OF STATE FOR RURAL DEVELOPMENT  
(SHRI RAM KRIPAL YADAV)**

(a) to (d): The Polavaram project is being implemented by agencies under the administrative control of Ministry of Water Resources, River Development and Ganga Rejuvenation. The project is located in the territorial jurisdiction of Government of Andhra Pradesh.

The National Monitoring Committee (which also includes representative from Ministry of Water Resources, River Development and Ganga Rejuvenation) constituted under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013 deliberated on the issues relating to land acquisition and rehabilitation and resettlement aspects of the Polavaram project in its five meetings held in May 2015, September 2015, November 2015, April 2016 and March 2017. No infringement of the Land Acquisition Act, 1894 or RFCTLARR Act, 2013 was reported by the Ministry of Water Resources, River Development and Ganga Rejuvenation or Government of Andhra Pradesh.

Field visits by the NMC constituted under section 48 of the RFCTLARR Act 2013 for reviewing and monitoring the implementation of rehabilitation and resettlement schemes or plans under the Act for national or inter-state projects have not been undertaken in respect of the Polavaram project.

The concerned authorities to dispose of petitions / grievances etc. are Ministry of Water Resources, River Development and Ganga Rejuvenation and Government of Andhra Pradesh.

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